

Deportation of Indians

1772. SHRI R. SAMBASIVA RAO : Will the Minister of LABOUR be pleased to state :

(a) whether some workers have been victims of travel agents alluring foreign employments etc. and duping them with handsome money;

(b) if so, the number of such persons deported last year; and

(c) the preventive measures/necessary action taken against these travel agents?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) (a) to (c). Complaints are received from time to time against some Recruiting agents alluring workers for employment abroad. According to the information available during the year 1995, 25 and 37 workers were deported from Singapore and U.A.E., respectively. As and when complaints are received against the erring Recruiting Agents, these are enquired into with the help of police and the concerned Indian Missions abroad depending upon the nature of complaints. Action to suspend/cancel the Registration Certificate is taken in appropriate cases.

Telephone Complaints in Delhi

1773. SHRI MANORANJAN BHAKTA :
SHRI RAMSAGAR :
SHRI R. L. P. VERMA :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the telephones remain dead/out of order and the complaints are invariably not attended for months together by MTNL;

(b) if so, the details thereof State-wise and particularly in Delhi and Uttar Pradesh;

(c) whether the telephone complaints fed in computers and complaint numbers given to the subscribers are removed by the telephone authorities from the computer if the complaint is not attended to on the same and defect rectified and the subscriber has to lodge complaint again and is given fresh complaint number;

(d) if so, the steps Government propose to take to see that complaints once fed in the computer are not removed till the defect is rectified;

(e) the number of complaints received by 198 and the number out of these attended to/rectified during January-June, 1996;

(f) whether the subscribers have been given the fund of the telephone bill whose telephone remained out of order for more than seven days; and

(g) if so, the number thereof and if not, the reasons therefor?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir. Complaints fed into the computer are not cleared unless the numbers have been set right.

(d) Does not arise.

(e) In MTNL, Delhi, 2036783 complaints were booked and all faults were cleared from January-June, 96 except for 27493 complaints which were attended in the month of July, 1996.

(f) Yes, Sir.

(g) In MTNL, Delhi during Jan., 96 to June, 96 in 3667 cases, subscribers have been granted rebate in rental.

Welfare Schemes

1774. DR. BALIRAM : Will the Minister of WELFARE be pleased to state :

(a) the details of the various welfare schemes being run by the Government;

(b) the amount provided by the Government to various organisations during each of the last three years;

(c) whether any check has been exercised to the effect that the said amount was utilised properly;

(d) if so, the outcome thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) (a) The details of the various welfare schemes are given in enclosed statement.

(b) The amount given by the Government to various organisations during the last three years is as follows:

	(Rs. in crores)
1993-94	50.18
1994-95	76.11
1995-96	71.20

(c) to (e) The concerned State Governments and Government of India conduct periodic inspections of these organisations to ensure proper implementation as well as utilisation of funds released to the organisations. The accounts of the organisations are audited by the Chartered Accountants regularly. The aim of the monitoring system of the Government is to ensure proper utilisation of the funds given to the NGOs. In most of the cases, the Government of India gets satisfactory reports from the State Governments in regard to the functioning of NGOs.